

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 46/NCLT/AHM/2019

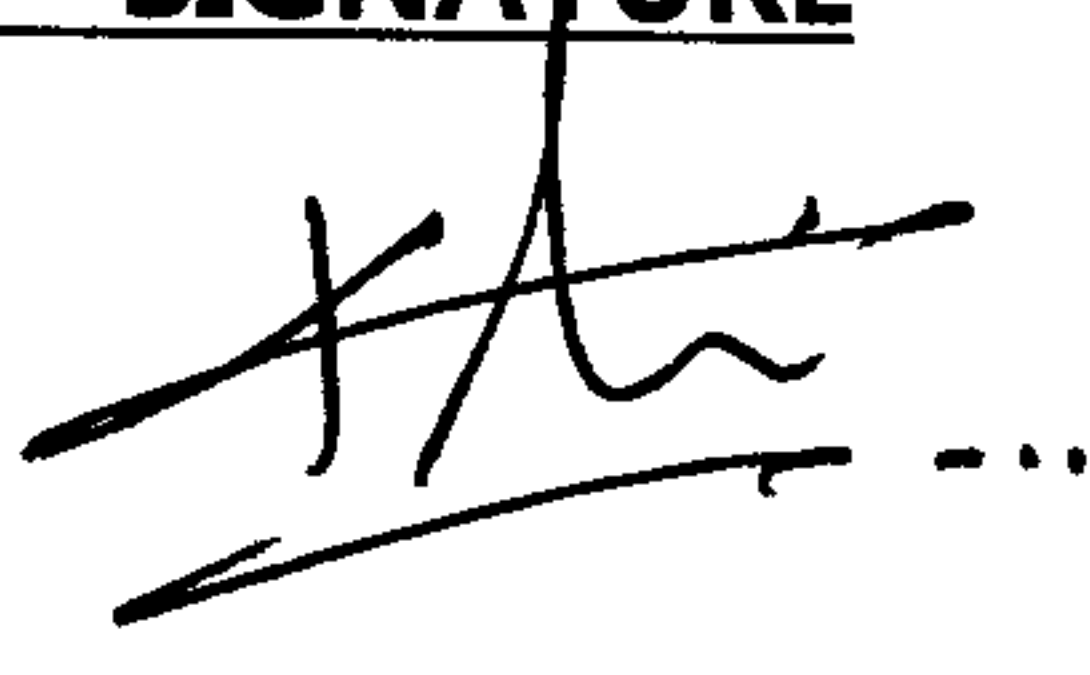
Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.12.2019**

Name of the Company: Union of India
V/s
NK Proteins Pvt Ltd

Section of the Companies Act : Section 271(1)(e) r.w. 272(c) of the Companies Act, 2013 r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KSHITIJ AMIN for DEVANG VYAS, ASG.	Central Govt. Standing Counsel	Petitioner.	
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ORDER

The Petitioner is represented through learned counsel.

On the request of the Learned Lawyer for the Petitioner, the matter is adjourned.

Meanwhile, the Petitioner is directed to issue notice to the Respondent.

List the matter on 16.01.2020.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 3rd day of December, 2019.